

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.43
(IB)-25(PB)/2018

IN THE MATTER OF:

ICICI Bank Limited Petitioner/Applicant
Vs.	
ESSAR Power Jharkhand Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Mr. Sandeep Bajaj and Mr. Vipul Jai, Advs in IA-6257/2023 and IA-93/2024
For the Liquidator	:	Mr. Abhishek Anand, Mr. Sanampreet Singh, Ms. Shivani Sharma, Advs.
For the Respondent	:	Mr. Sanjiv Sen, Sr. Adv., Mr. Abhishek Verma, Ms. Anjali Singh, Mr. Pragyan Mishra, Mr. Siddhant Jaiswal, Advs. Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms. Ankita Bajpai, Advs. in IA- 2343/2021 and IA-3107/2020. Mr. Pradeep Jewrajka, Ms. Pooja Jewrajka, Advs. for R-2 and R-3 in IA-6257/23 and IA-93/24 Mr. Rajeev Kumar, Adv. In IA-3107/2020
For the Central Warehousing Corporation		Mr. Samrat Chowdhury and Ms. Paroma Sengupta, Advs.

ORDER

The liquidation of Corporate Debtor i.e. ESSAR Power Jharkhand Ltd. was allowed vide our dated 03.01.2020. Thereafter, the liquidation proceedings are going on and number of progress reports have been filed from time to time and the same have been taken on record.

We direct the Liquidator to give full details of all the amounts that have been realized so far and distributed from the date on which the liquidation order was passed. The same should be captured in

a chart form so as to enable us to update our data on the liquidation proceedings. This progress report and a chart as mentioned above should also be circulated to other Insolvency Professionals so that they follow a uniform and standard form of presentation of amounts realized under liquidation proceedings. Copy of this order be also sent to IBBI for appropriate action at their end.

At request and with consent of the parties, list the matter along with other pending applications for a physical hearing **on 14.05.2024.**

New IA-2145/2024

This is the 17th Progress Report filed by the Liquidator, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-1241/2024

Ld. Counsel Ms. Paroma Sengupta appeared through VC on behalf of the Applicant.

Ld. Counsel Mr. Abhishek Anand appeared on behalf of the Liquidator.

At request and with consent of the parties, list the matter along with other pending applications for a physical hearing **on 14.05.2024.**

**Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT**

**Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Vinod Arora – 07.05.2024